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farming Similarly, small projects where water could be stored and then distributed through canals to fields should be constructed (*Interruptions*)

I was saying that lot of progress has been made in the field of horticulture in small countries like Australia, Bangkok and Thailand etc and all the species of fruits are being grown there We should, therefore, develop our horticulture also besides modernising the Indian farming so that the economic condition of the farmers gets better Much progress can be made if we pay attention towards this aspect owing to our favourable geo-climatic conditions and hilly regions For this purpose adequate marketing arrangements should be made, remunerafive prices should be given to the farmers and they should be freed from the clutches of the middlemen

The only thing that the new M Ps harp on today is that the previous Government has achieved nothing But I can say that they can evaluate the developmental activities of the previous Government only after the expiry of the 5 year term when they can compare the achievements Then and only then will they come to know that governance is like a bottomless ocean and there is no way out of it once somebody ventures into it. Hence, leaving these trifling issues aside we have to see what the Government wants to do for the farmers. Tall claims are being made about irrigation and agriculture. Hon: Deputy Prime Minster is taking keen interest in these things but the farmer has not been benefited in any way still now Issues like the policy formulation for the progress and development of the farmer the Government's agricultural and irrigation policies etc. should be categorically stated in Japan the support prices for the crops is declared in advance but in our country it is declared later so there is some scope for improvement in this respect The other day the support prices were announced and an increase of Rs 12-13 was made The price of oil is around Rs 30 32 The farmer is not going to be benefited even if the price rises to Rs 50 Likewise the farmer would not be benefited even

If the support price of wheat is increased by Rs 15 In fact, justice cannot be meted to him unless the farmer is paid the real value of the input of labour made by his wife, children and himself

With these words, I thank you for giving me an opportunity to speak

# [English]

MR CHAIRMAN Before we take up Private Members' Business, I now call upon the Minister for Labour and Welfare Shri Ram Vilas Paswan to make a *suo motu* statement on the incident at Sato Dharampur village of Fathepur District of Uttar Pradesh

#### 15.33 hrs.

[MR DEPUTY-SPEAKER in the Chair]

# STATEMENT BY MINISTER

### Incident at Sato Dharampur Village of Fatehpur District of Uttar Pradesh

#### [Translation]

THE MIN'STER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) In deep anguish I wish to inform the House of the unfortunate incident of crime against a Scheduled Caste in Sato Dharampur village of Fatehpur District, which has attracted considerable public attention

According to the report of the District Magistrate, Fatehpur, one Shri Dhanraj, aged 23 years, son of Sh Saukhi, Scheduled Caste, resident of Sato Dharampur, PS Asothar was beaten and set on fire by sprinkling kerosene oil over him by two brothers S/Shri Raju and Gulab Singh of the same village on 5th April, 1990 Shri Dhanraj was admitted to a private nursing home, as the Government doctors were on strike at that time. He succumbed to his injuries on 6th

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### [Sh. Ram Vilas Paswan]

April, 1990, before his dying declaration could be recorded. It has been reported that members of the family of the deceased and villagers brought the dead body to the Collectorate at Fatehpur and demanded compensation/arrest of the accused. Rs. 2000/were immediately paid as interim relief. A case No. 56/90 under Section 302 Indian Penal Code was registered at P.S. Asothar against Raju Singh (age 25 years) and Shri Gulab Singh (age 22 years).

The Superintendent of Police visited the spot. Effective action under Section 82/83 of the Code of Criminal Procedure was taken against both the accused persons who surrendered in the Court on 11.4.1990 and were sent to jail. A charge-sheet was submitted against them in the Court on 22.4.1990. Necessary deployment of force has also been made in the village.

A financial aid of Rs. 10,000/- has been given to family of the deceased and four bighas of land has been allotted to the family. In addition, it is understood, that the Chief Minister, Uttar Pradesh, has given Rs. 15,000/ - from his discretionary funds. An amount of Rs. 20,000/- has also been given from the Prime Minister's Relief Fund to the victim's family

I take this opportunity to reiterate that this Government is determined to stamp out all atrocities and crimes against Scher aled Castes and Scheduled Tribes The State Governments have earlier been addeessed and are again being addressed to take all necessary punitive and rehabilitative measures in this as well as all other such cases of atrocities and other crimes against these most vulnerable sections of our people and also all measures to prevent such crimes against them.

I request the Hon'ble Members to join me in condemning such a criminal act upon

the late Shri Dhanraj. I would also request the Hon'ble Members to join me in conveying the deepest sympathies to the affected family.

KUMARI UMA BHARATI (Khajuraho): Mr. Deputy Speaker, Sir, I would like to know about the steps which have been taken to provide security to that Harijan woman Kucchi; who is being forced to re-marry by the police.

SHRI DILEEP SINGH BHURIA: Mr. Deputy Speaker, Sir, as reported in some newspapers, the wife of the deceased is running from pillar to post in Delhi as she is being intimidated by the police. I would like to know as to what has been done to give her protection.

SHRI RAM VILAS PASWAN: I have already said that the Government not only express their concern over any reported case of atrocity and injustice committed against scheduled castes, scheduled tribe or any women but take effective steps also. I shall surely bok into the issues raised by hon. Members. However, I would like to say that such things are disgrace to our society and country and this incident should be treated as a social one. Such incidents should be condemned wherever they take place. Fatehpur is not an isolated case. Stringent action must be taken in any such incident.

....(Interruptions)....

SHRIDILEEP SINGH BHURIA: I would like to know one thing more

....(Interruptions)....

MR. DEPUTY SPEAKER: Hon. Member may see the Minister and get his doubts cleared.